

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 117/TT/2014

Date: 11.4.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from COD/anticipated COD to 31.3.2019 for Asset 1: 400 kV, 125 MVAR bus reactor at Raipur Sub-station, Asset 2: 400 kV, 125 MVAR bus reactor at Seoni Sub-station, Asset 3: 400 kV, 63 MVAR line reactor at Raipur Sub-station under "Installation of Reactors (Part-II) in Western Region"

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.4.2016:-

- a) Break up of IDC and IEDC discharged upto scheduled COD and from scheduled COD to actual COD as per Regulation 11 (A) (1) of Tariff Regulation, 2014 along with supporting computation.
- b) The amount of capital liabilities (inclusive of un-discharged IDC and IEDC) in Gross Block should also be indicated.
- c) Further, with regard to balance and retention payment claimed in 2014-15, 2015-16, 2016-17 and 2017-18, the details of contract for which payment has been retained and balance payment to be made in support of claim of additional capitalization.
- d) The certificate issued by RLDC as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date for the assets commissioned.

- e) Single Line Diagram for all the subject assets.
 - f) An undertaking mentioning the actual equity infused for the total capital cost as on COD is not less than 30% of the total cost submitted in the petition.
 - g) In case the actual COD of the assets is achieved, submit the Auditor certificates and revised Tariff Forms based on the actual COD including supporting documents i.e. interest rate proof and exchange rate wherever applicable.
2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)